

Central Administrative Tribunal
Principal Bench: New Delhi.

OA No. 956/98

New Delhi, this the 6th day of May, 1998

Hon'ble Shri T.N. Bhat, Member (J)

Arun Kumar Kohli
s/o lte Sh. Shiv Narain Kohli,
r/o MES Qr. No. NP-69,
Ordnance Depot,
Shakurbasti, Delhi.Applicant

(By Shri M.L. Chawla)

Versus

Union of India through

1. Secretary,
Ministry of Defence,
South Block, New Delhi.
2. Engineer-in-Chief,
E-in-C Branch, Kashmere House,
A.H.Q., New Delhi.
3. Chief Engineer (HQ),
Delhi Zone,
Delhi Cantt.Respondents

(By None)

O R D E R (ORAL)

delivered by Hon'ble Shri T.N. Bhat, Member (J)

Heard Shri M.L.Chawla, counsel for the
applicant.

In this O.A. the applicant assails the order
of his transfer before completion of the tenure provided
under the policy / guidelines of the respondents. It
appears that the applicant has also made two
representations against his transfer. It would,
therefore, be appropriate to give direction to the
respondents to dispose of the representations made by the
applicant within a period of one month from the date of
receipt of the copy of this order. This O.A. is
accordingly disposed of with a direction to the

Verma
6.5.98

(3)

respondents to dispose of the applicant's representations within the period indicated above.

In the meantime the applicant will join his new place of duties. This, however, shall not debar the respondents from considering the representations of the applicant and, if the case of the applicant is found to be genuine, to transfer the applicant back to the earlier place of his posting. No costs.

T.N. Bhat 6.5.98

(T.N. BHAT)
Member (J)